

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 7
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India	Applicant/petitioner
Vs.		
M/s. Advance Navotpad Surfactants Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Respondent(s): Mr. H.S Kohli, Adv. for RP.

ORDER

CA-270(PB)/2019 is filed by the Resolution Professional under Section 66(1) (2) of the Code read with Regulation 35A(3) of IBBI Regulations, 2016 seeking directions against the parties alleged to have entered into fraudulent transactions.

Notice of the application be issued to suspended directors-respondents 1 to 5, returnable on 12.03.2019.

Process dasti.

List on 12.03.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)